

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3824
TO BE ANSWERED ON 24.03.2025**

CENTRAL BOARD OF TRUSTEE OF EPFO

3824. SHRI SUBBARAYAN K:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the Members in the reconstituted Central Board of Trustee (CBT) of Employee' Provident Fund Organization (EPFO);**
- (b) whether the Central Trade Unions like All India Trade Union Congress (AITUC) and Indian National Trade Union Congress (INTUC) are excluded in the reconstituted CBT thereby representatives of the majority workforce remains unrepresented, if so, the details thereof;**
- (c) whether the Central Trade Unions protested against this exclusion; and**
- (d) if so, the details thereof along with the response of the Government thereto?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): In exercise of the powers conferred by sub-section (1) of section 5A of the Employees' Provident Funds and Miscellaneous Provisions (EPF & MP) Act, 1952 (19 of 1952), the Central Government, vide Notification No. S.O. 156(E) dated 12.01.2024, has constituted the Central Board of Trustees (CBT), Employees' Provident Fund (EPF).

Section 5A(1)(e) of the EPF & MP Act, 1952 provides for appointment of maximum ten persons representing employees in the CBT, EPF. In the newly constituted CBT, EPF, three persons have been nominated from Bharatiya Mazdoor Sangh (BMS) and one person each has been nominated from Hind Mazdoor Sabha (HMS), Centre of Indian Trade Unions (CITU), Trade Union Co-ordination Centre (TUCC), Self-Employed Women's Association (SEWA) and National Front of Indian Trade Unions (NFITU). Further, two slots have been kept vacant for representatives of Indian National Trade Union Congress (INTUC). The nomination of representatives of INTUC has not been made in the newly constituted CBT, EPF considering the pending court cases among the factions of INTUC.
